

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1122  
ANSWERED ON THURSDAY, THE 29<sup>nd</sup> NOVEMBER, 2012  
[AGRAHAYANA 8, 1934 (SAKA)]**

**INSPECTION OF ACCOUNTS OF DDCA**

**QUESTION**

**1122. SHRI KRITI AZAD:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट**

**कार्य मंत्री**

**be pleased to state:**

- (a) whether a probe/inspection of accounts under section 209(A) has been ordered against Delhi and District Cricket Association;**
- (b) if so, the details and the findings thereof and the follow-up action taken on the findings of the probe/ inspection;**
- (c) whether no worthwhile records including account-books have been kept by DDCA;**
- (d) if so, the action proposed to be taken by the Government in the matter;**
- (e) whether Members' Register has not been maintained properly and if so, the details thereof;**
- (f) whether the Registrar of Companies has refused to grant any additional time to DDCA to conduct elections beyond 31 October, 2012; and**
- (g) if so, the details thereof and the action proposed to be taken by the Government in view of the serious charges of malfeasance, maladministration, manipulation of records and corruption?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE)**

**IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)**

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(श्री सचिन पायलट)**

**(a) to(g) Yes, Madam. The Ministry of Corporate Affairs vide letter no. 3/76/2005-CL.II(NR) dated 28.09.2012 has ordered inspection of the books of accounts and other records of DDCA under section 209A of the Companies Act, 1956. Inspection is still in progress.**

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